

(2025) 05 MAN CK 0454

In the Manipur High Court

Case No : Miscellaneous Case [Writ Petition (C)] No. 140, 83, Of 2025, Writ Petition (C) No. 91 Of 2025

Manipur Home Guards Employees Welfare Association

APPELLANT

Vs

State Of Manipur & Anr.

RESPONDENT

Date of Decision : 12-05-2025

Acts Referred:

Citation : (2025) 05 MAN CK 0454

Hon'ble Judges : Ahanthem Bimol Singh, J

Bench : Single Bench

Advocate : Shyam Sharma, M. Hemchandra

Judgement

Ahanthem Bimol Singh, J

Mr. Shyam Sharma, learned G.A. appearing for the respondents, submitted that he has received para-wise comments and the learned G.A. seeks 3(three) weeks' time for filing counter affidavit.

Mr. M. Hemchandra, learned senior counsel appearing for the petitioner, submitted that the issue raised in the present writ petition has been already decided by the hon'ble Apex Court and that the present writ petition can be disposed of in terms of the order passed by the hon'ble Apex Court.

As prayed for by the learned G.A., list these cases again on 12.06.2025.

In the meantime, respondents are directed to file counter affidavit without fail.